

(GK)

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH
AT HYDERABAD

D.A. 1632/93.

Dt. of Decision : 5-10-94.

M. Jangaiah

.. Applicant.

vs

The Chief Personnel Officer,
O/o the General Manager, SC Rly,
Personnel Branch, Rail Nilayam,
Hyderabad,

.. Respondent.

Counsel for the Applicant

M. Venkanna Rao

Counsel for the Respondent : Mr. N.R. Devaraj, Sr. Cus.

CORAM:

THE HON'BLE SHRI A.V. HARIDASAN : MEMBER (JUDL.)

THE HON'BLE SHRI R. RANGA RAJAH : MEMBER (ADMN.)

..2

25th P2

33

-2-

O.A. 1632/93.

Dt.of Decision : 5-10-94,

ORDER

As per Hon'ble Shri A.V.Haridasan, Member (Judl.)

After arguing the case for quite some time, the learned counsel for the Applicant sought permission to withdraw this application with liberty to either to take up the matter departmentally or to ~~of course through~~ ^{approach} the proper forum prescribed under the Industrial Disputes Act. Giving such liberty, the permission is granted and as withdrawn, the application is dismissed leaving the parties to bear their own costs.

(R. RANGARAJAN)
MEMBER (ADMN.)

(A.V. HARIDASAN)
MEMBER (JUDL.)

Dated : The 5th Oct. 1994.
Dictated in Open Court.

Amulya
Amulya
DEPUTY REGISTRAR(J)

To

1. The Chief Personnel Officer,
O/o the General Manager, South Central Railway,
Personnel Branch, Railnilayam, Secunderabad.
2. One copy to Mr. M. Panduranga Rao, Advocate, CAT, Hyderabad.
3. One copy to Mr. N. R. Devraj, Sr. CGSC, CAT, Hyderabad.
4. One copy to Library, CAT, Hyderabad.
5. One spare copy.

YLKR.

2nd page
Amulya

Typed by
Checked by

Compared by
Approved by

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH HYDERABAD

THE HON'BLE MR.A.V.HARIDASAN : MEMBER(J)

AND

R.Karuppan

THE HON'BLE MR.A.B.GORTHI : MEMBER(A)

Dated: 5-10-94

ORDER/JUDGMENT.

M.A. /R.P/C.P/No.

D.A. No. 1632/93

T.A. No. (W.P. No.)

Admitted and Interim Directions
Issued.

Allowed.

Disposed of with Directions.

Dismissed.

Dismissed as withdrawn.

Dismissed for Default.

Rejected/Ordered.

No order as to costs.

No stamp copy

